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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

## FORM NO. 4

(See Rule 42)

**In The Central Administrative Tribunal**  
**GUWAHATI BENCH : GUWAHATI**

## ORDER SHEET

APPLICATION NO. 36/2000

OF 199

Applicant(s) Sri Suresh Kumar.

Respondent(s) Union of India and others.

Advocate for Applicant(s) In person

Advocate for Respondent(s) C.G.S.L

Notes of the Registry	Date	Order of the Tribunal
1. Application filed within time. 2. Fee of Rs 10/- 3. Presented vide 199/SD No. 9722498 Dated 31/12/2000	2.2.00  1/2/2000  1/2/2000	<p>Present :          Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman.          Hon'ble Mr. G.L. Sanglyine, Administrative Member.</p> <p>This Application has been filed seeking certain directions to the respondents. The applicant belongs to SSB, Shillong. He was sent for training to T.C. Saloniabari in Tezpur. By Annexure--A10 order dated 6.1. 2K he was asked to move on 8.1.2000. He could not undertake the training and remained absent on Saturday and Sunday i.e. 8th &amp; 9th January, 2000. He reported for duties with Annexure-2 medical fitness certificate. However, he was not allowed to join. Hence the present application.</p>

Contd...

Notes of the Registry	Date	Order of the Tribunal
<u>8.2.2000</u>  Copy of order with application has been sent to respondent for issuing to the L/Advocate and applicant in person.	2.2.00	<p>We have heard the applicant in person and Mr. A. Deb Roy, learned Sr. C.G.S.C. Initially Mr. Deb Roy submits that no fitness certificate was submitted. However, after looking at the Annexure-2 fitness certificate Mr. Deb Roy admits that medical fitness certificate was in fact issued. However, he was asked not to take any physical heavy work. The job of the applicant is to operate computer. We find no reason why he should not be allowed to join.</p> <p>Accordingly we dispose of this application with direction to the respondents to allow the applicant to join duty as DFO cipher computer. He must be allowed to join within a week from the date of receipt of this order. Regarding the claim for choice place of posting, we grant liberty to file separate application.</p> <p>Considering the facts and circumstances of the case, we however, make no order as to costs.</p> <p>Member</p>
Recd one copy  S. Suresh 21/2/2000	trd 3/2/2000	
Open vide D.N.O. No. 427 to 428 dt 9.2.2000 H.	W.C 3/2/2000	

## Central Administrative Tribunal

79

1 FEB 2000

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUAHATI

Assam State

(Application under Section 19 of AT Act 1985)

OA No. 36 of 2000

SUKESH KUMAR

UNION OF INDIA THROUGH

D.F.O. (CC)

Vs DIRECTOR SSB

SSB: SHILLONG DIVISION

AND ANOTHER.

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Sukumar

Signature of applicant.

Filed by in person  
 Sukumar S  
 12/2000

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH

SUKESH KUMAR

D.F.O. (CC)

OFFICE OF THE DIVISIONAL ORGANISER SSB APPLICANT.

A.P. SECRETARIAT BUILDING

SHILLONG 793 001.

-Vs-

1. UNION OF INDIA THROUGH

DIRECTOR SSB

EAST BLOCK V

R.K.PURAM

NEW DELHI 110 066

RESPONDANT.

2. DIVISIONAL ORGANISER

SSB:SHILLONG DIVISION

A.P. SECRETARIAT BUILDING

SHILLONG 793 001.

DETAILS OF APPLICATION

1. Particulars of order against which application is made.

I, the applicant am aggrieved by the inaction of Resp-1 on my application (A/7) of transfer to my choice place of posting on completion of 7 years of my tenure in N.E. Region i.e. at Shillong and a consequential order A/1 non-acceptance of my joining/reporting for duty by the office of respondent No.2 due to conditional medical fitness certificate (A/2). The certificate A/2 is not a conditional one but includes advice for future for me and office of Resp-2. The office of Resp-2 has denied me duties illegally and unauthorisedly. For joining in continuity without any leave did not require any fitness certificate. If my request A/7 could have been accepted the matter of A/1 could have not arisen. Therefore grievance of A/1 flows from inaction on A/7 of Resp-1.

2. Jurisdiction of the Tribunal.

The SSB Organisation is an organisation working under Cabinet Secretariat and I am a civilian employee in SSB. I am at present posted at Shillong. The Hon'ble Tribunal at Gauhati has its jurisdiction.

3. Limitation

The impugned order is dated 13.1.2000. The O.A. is within its limitation period.

4. Facts of the case.

4.01. I, a resident Indian; M.Sc. Mathematics with PGDCA, am a non-Gazetted DFO (OC) in SSB Since 28.12.87 and continued to be posted at Shillong since 31.5.93 (Annex A/4). As per advice of Resp-1 in A/6 in reply to my request A/5 I have completed my more than tenure prescribed. Accordingly, I have applied for transfer to SSB Directorate, New Delhi, the only choice place of posting. There are more than one post of DFO (OC) vacant at SSB Directorate and all the posted DFO (OC) have completed their tenure at SSB Directorate.

4.02. I was detailed for OO/PC training and order to move on 8.1.2000 to T. C. Saloniabari (A/10). But on 7.1.2000 suddenly I fell sick and couldnot move. On 10.1.2000, the next working day after 7.1.2000 I reported for duty (A/3) with a copy of medical prescription (A/11) of an AMA and produced medical sickness/fitness certificates (A/2) for geting exemption from the training course to my controlling office Resp-2.

4.03. On 13th Jan 2000 I was communicated that my joining at conditional fintness certificate cannot be entertained and accepted (A/13). I made request for reconsideration of the



decession (A/14) as the fitness certificate is not necessary for joining of duty but of no avail.

4.04. Office has asked some clarification from AMA who has clarified that I was fit on Jan, 10th to resume my duty at Shillong Office and the advice addded was for 10 days for recuperation of my health and there was no sickness. He has clarifies that medical fitness issued by an AMA, cannot be rejected without medical reasons (A/15). Therefore, my joining stands accepted. But the office is not allowing me to perform my duties inspite of reporting daily in the office which is against all rules established and amount to criminal proceedings.

4.05. No alternative is left for me, hence I approached the higher Headquarters with intimation to Respondant - 2 by a telegram requesting permission to join at SSB Directorate (A/16). Neither any reply from Resp-1 nor any indication for starting duties is received. Thus I am left hanging in uncertainty. To remove uncertainty I have asked permission from Resp-2 to seek instructions from heigher Headquarters by personally visiting SSB Directorate (A/17). But Resp-2 have denied permission as well as joining and insisted for submission of medical certificate of fitness from a competent authority which I have already submitted. I have requested (A/19) that the fitness certificate submitted is complete in it self with clarification of Doctor (A/15) and it need no other fitness certificate. Our office at Shillong is having two medical officers. Therefore, I have requested the office to direct the medical officers to clear the doubt.



4.06.

Thus since Jan 10th the office has forcibly kept me out of duties inspite of reporting daily in the office and harrassing me by escorting me with Medical Officer(s) and other Officers time and again to the Civil Hospital/District Medical Authorities and Director Health serivces unauthorisedly. Also I am not allowed to sit in the office and transact the work. Thus, I am mentally tortured to extreme. At times, the room where I sit was locked. Also I am being called explanations to stop me from me approaching the Hon'ble Tribunal and harass me more and more up-to mental imbalance. I have requested the office that the certificates submitted by me (A/2) with clerification of an AMA (A/15) gives no scope of any doubt regarding fitness. Inspite of it, I am not allowed to perform my duties. Therefore, as and when the joining is acknowledged I may be communicated at the addressess (A/20) since office of Resp-2 has made it quite impossible for me to enter the office premises. I feel risk in entering the complex and hence left the addresses for correspondence.

5. Grounds for relief with legal provisions

5.01. As per orders contained in A/18 my controlling authority is Resp-2 where I have attended duties of Jan, 7th and reported for duties on Jan, 10th explaing reasons for inability to comply the orders A/10 to move to T.C. Saloniabari with Doctor, an AMA, prescription of advice and requested for exemptions from under going course on medical ground.

I have not applied for leave on medical ground since no absence from duty on a working day is recommended/adviced by the AMA. The absence from duty is advice on Jan, 8th/9th i.e. Saturday and Sunday only which are not a working days and



weekly holidays/rests. I was not on leave on medical certificate neither I have requested any leave. Therefore, insistence for submission of medical certificates is not a pre-condition for reporting/joining duties in continuity. The advice in-corporated is not hurdle to smooth discharge of my duties but surely a hurdle to undergo the said training for which I have requested exemption. The sick Officers/Officials claim re-imbursement for their medical treatment but since they have not been advised/requested leave on any working day, they are not required to produce fitness certificate for joining of duty in continuity. Also one of the Officers who has been sent back from Training Centre on medical ground due to inability to undergo the course or to continue the course was also not asked to produce medical fitness certificate before joining and was taken on duty as usual.

Therefore, the order of Resp-2 contained in A/1 & A/13 asking other fitness certificate in proper form only for rejoining for duty is illegal, discriminatory and violates general principle of performing daily duty in continuity and deserves to be set aside and quashed and period be treated as duty.

Office of the Resp-2 has illegally obstructed me by not allowing to perform lawful duties and allow govt work to suffer without any authority therefore, he deserves to be directed to pay me cost of application as well as maintenance for harrassing and mentally torturing me almost up-to mental imbalance also made a loss to Govt of India by forcibly not allowing me to render my services, as deemed proper.



5.02. I have completed more than my tenure in NE region i.e. Shillong and deserves to be posted to SSB Directorate, the choice place of posting. There are more than one post vacant and also all the posted DFOs(CC) have completed their normal tenure.

Therefore, there is no difficulty in posting me on transfer to SSB Directorate, New Delhi and as per orders contained in A/21 I deserves to be posted to my choice place of posting i.e. SSB Directorate, New Delhi. Therefore, Respondents deserves to post me on transfer to SSB Directorate, New Delhi.

5.03. The Office of Resp-2 is forcibly stoping me to perform my duties since Jan 10th inspite of reporting in the office which is a criminal offence to disrupt the public services. In the absence of any instruction I have requested Resp-1 for permission to join my duties at SSB Directorate A/16 but no reply received. I have sought permission to move SSB Directorate for further direction (A/17) but the request was turned down (A/18) with a threat to face departmental action. I am neither allowed to perform my duties nor to move higher Headquarters to redress my grievances. Resp-2 has also attempted to discourage to get redressal through Hon'ble Tribunal by threatening period to attend Hon'ble Tribunal as unauthorised absence. Resp-2 is obstructing me to attend my duties. I found many times locked the door of place of my sitting arrangement. I was not allowed to sit as no chair is there for me also I was Directed in the office not to touch the office belongings, as if I am turned an untouchable for the office over night. I am being served unnecessary memorandums to explain some trivial matters. I am not being



given signature as token of receipt of my applications/ representation submitted of Resp-2. I am facing an untouchable like situation in the office. Office of Resp-2 is deliberately obstructing me to discharge my public duties hampering public interest and thus amount to criminal act. I am living in Shillong all alone leaving my family members at Delhi the last place of posting. Therefore, in a state of extreme mental torture and loneliness it is very difficult to get proper physical and clinical care in case of any eventuality.

I have also completed my tenure in NE region on continuously being posted in Shillong wef May, 31st, 1993 (A/9) and there are vacant posts available at SSB Directorate, New Delhi.

To avoid permanent loss and injury to me and my family members as an INTRIM the Resp-1 deserves to be directed to accept my reporting at SSB Directorate for further duties and Resp-2 deserves to be directed to arrange me my payments at SSB Directorate till disposal of this application.

6. Remedies exhausted

I have submitted a number of representations to Resp-2 for performing of duties and also approached the Resp-1 by submitting a telegram regarding not allowing to perform duties in Shillong office requesting for permission to join at SSB Directorate. On completion of my tenure I have applied for transfer in Nov 98 and no reply received so far. Therefore, no remedy left for me except to knock at the door of Hon'ble Tribunal to get justice.

7. Matter not previously filed or pending with any other court

I did not institute any other proceeding anywhere for similar relief.



8. Relief(s) sought

On the grounds explained above the Hon'ble Tribunal will be pleased to grant the following :-

- 8.01. Respondents be directed to accept my joining/reporting for duties wef Jan, 10th, 2000 in continuity by treating the period as duty.
- 8.02. Respondents be directed to transfer me to SSB Directorate with all transfer benefits.
- 8.03. Respondents be directed to pay damages for intentional harassment, mental torture and disruption of public services as deem proper.
- 8.04. Cost of application.
- 8.05. Any other relief may also be granted.

9. Intrim relief, if any, prayed for

Pending disposal of this original application the Hon'ble Tribunal may be pleased to direct the Respondents :-

- 9.01. I may be permitted to report Resp-1 at SSB Directorate with direction to Resp-1 to accept my joining at SSB Directorate for futher duties.
- 9.02. Resp-2 be directed to arrange payments of my salary etc at my place of duty i.e. SSB Directorate.
- 9.03. Any other relief may also be granted.

10. The case is being presented by the applicant himself.

11. IPO No.06477498 for Rs. 50/- dated 31/1/2000 issued at G.P.O. Shillong

12. List of enclosers as in index.



VERIFICATION

I, Sukesh Kumar, son of Late shri Vishnu Dutt, Indian, age about 34 years, working as D.F.O. (CC) in the Office of Divisional Organiser SSB : Shillong Division. A.P. Secretariat Building, Shillong-793 001, and resident of 112, Sector-1 R.K. Puram, New Delhi-110 022 do hereby verify that the contents of paras 1 to 12 above are true to my knowledge, annexures are true copies, legal submission is based on advice received and believed to be correct. I have not suppressed any material facts.

Verified at Shillong this 30<sup>th</sup> Jan 2000

  
Applicant.

—10—

Annex - A/1

NO. E.I./10-D-131/SD/98/570  
Directorate General of Security  
Office of the Divisional Organiser  
SSB, Shillong Division, Shillong

Dated the, 13-1-2000

14

MEMORANDUM

Shri Sukesh Kumar, DFO(CC) may refer to his application dated 10.1.2000 submitting therewith Medical prescription of illness and thereafter an application dt. 11.1.2000 enclosing therewith Medical fitness certificate issued by Clinical Research Unit for Homeopathy. On scrutiny of the Medical fitness certificate it is observed that the Doctor has not followed the prescribed procedure while issuing the certificate as the certificate is to be issued in a specific form in which no addition is required, it should be specific whether fit or not fit on the day of issue of the certificate, but the certificate has made some addition which is not in accordance with the prescribed Medical certificate. Hence, his joining on duty on conditional Fitness Certificate could not be entertained and accepted.

C.T. (Crossed)  
क्रूप सिंह (10.1.2000)

Assistant Director (O.L)

आपकर बापुजी दायरेन  
TO  
The Commissioner of Income Tax

Q10 the Commissioner of Income Tax  
Shillong  
Sukesh Kumar  
D.F.O. (CC)

Manu  
13/1/2k

AREA ORGANISER (ADMN)  
SHILLONG DIVISION, SHILLONG

To:

The Divisional Organiser  
SSB: Shillong Division  
Shillong - 793 001

Sub :-- Submission of certificates for sickness & fitness.

Sir:

Kindly find enclosed my sickness and fitness certificates given by the Doctor. The same may kindly be considered.

In this regard my applications submitted on 10.1.2000 may also be referred to.

Yours faithfully,

*Sukesh Kumar*

(SUKESH KUMAR)  
DFO (OC)  
SSB: Shillong Division

Dated : 11/1/2000

C.T.C

*Central  
SSB Shillong (O.L.)*  
Assistant Director (O.L.)  
Ministry of Finance  
C/o the Commissioner of Income Tax  
Maita/ Shillong

CERTIFICATE FOR LEAVE EX 2

Signature of Applicant

I do hereby certify, careful personal examination of the case hereby certify that Sh/ Smt. S. K. Tiwari whose signature is written above, has been suffering from regulated disease and I do consider that a period of absence from duty from 1-7-2009 to 9-7-2010 is absolutely necessary for restoration of his health.

~~Authorised Medical Attendant.~~

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## THE FOUNDER

10. 皇室 周口店北京人Family - Wallam

GOV. OF INDIA

1990-1991: *Journal of the American Statistical Association*

19. *Leucosia* (Leucosia) *leucostoma* (Fabricius) (Fig. 19)

**MEDICAL CERTIFICATE FITNESS TO RETURN TO DUTY**

Authorised Medical Attendance  
Hospital Dispensary

1983-1984 - *Revised and updated*

10. *Leucosia* (Leucosia) *leucosia* (Linnaeus)

THE BOSTON HERALD, BOSTON, MASS., SATURDAY, NOVEMBER 10, 1888.

# THE GOVERNMENT OF INDIA

# 1996 ROAD TRAINING

AMHAD-19901

10. *Leucosia* (Leucosia) *leucostoma* (Fabricius) (Fig. 10)

19. *Leucosia* *leucostoma* (Fabricius) (Fig. 19)

(X)

To,  
The Divisional Organiser  
SSB: Shillong Division  
Shillong - 793 001

Sub:- Submission of Dr.'s Slip prescription and advice and request for rejoining of duties.

Sir,  
Kindly refer to Office memorandum No. VII/2-9/SD/TRG/99/2000/171-73 dated 06/01/2k for attending CO/PC course and stand released wef 7.1.2000(AN).

in the mean time I fell sick on 7.1.2000 while going back from the office and contact Clinical Research Unit working under Ministry of Health, Govt. of India. The Dr. has advised rest for two days and hence I could not move to Saloni bari (as ordered vide order ibid).

the Doctor after checking today has further advised for avoiding heavy work and traveling.

Now, it is further requested that I may kindly be allowed to join my duties at Div. Hqrs Shillong for light file work.

It is requested that I may kindly be exempted from attending the CO/PC course till my treatment and fully fit for all type of works and traveling.

Yours faithfully,

*-80*

(SUKESH KUMAR)

DFO (OC)

SSB: Shillong Division

Dated : 10/1/2k

C.T.C *Personal*  
*31.1.2k*

सहायक निदेशक, (१०८०)

Assistant Director (O.L)

आपकर पात्रगा शास्त्री

O/D the Commissioner of Income Tax

Shillong

No.E.1/10.D.131/SD/93/ 589379 18  
 Directorate General of Security  
 Office of the Divisional Organiser,  
 SSB, Shillong Division, Shillong  
 A/F Secretariat Building, Ground Floor  
 Shillong-1 (Meghalaya)  
 Shillong-the 1st June, 1993

O K D E R

In pursuance of SSB Dte. Order No.14/SSB/A-2/  
 88(48)-4968 dated 27-10-92, Shri Sukech Kumar, Deputy Field  
 Officer (C.C.) on his transfer from SSB Directorate, New Delhi  
 has joined duty at Divisional HQ, Shillong in the forenoon of  
 31-5-93. He was relieved from the office of the SSB Dte.  
 New Delhi on the forenoon on 15-5-93.

He availed joining time from 16-5-93 to 29-5-93

*Recd. 1/6*  
 AREA ORGANISER (ADM)  
 SHILLONG DIVISION (SHILLONG)

## Distribution :-

1) The Director of Accounts, Cabinet Secretariat, Block-II,  
 Level-7, R.K. Puram, New Delhi-66

2) The Asstt. Director (SA), o/o the Director, SSB, Block-V (East)  
 R.K. Puram, New Delhi-66 w.r.t. SSB Dte. Order No.14/SSB/A-2/  
 88(48) 4968 dated 27-10-92

3) The Asstt. Director (Tele), SSB Dte. New Delhi .

4) The Accounts Officer, SSB, Div. HQ, Shillong

5) The S.P.M. (Tele) Div. HQ, Shillong

6) Shri Sukech Kumar, D.P.O. (CC) .

7) P.R. of Shri S. Kumar, DPO (CC)

8) Office copy .

C.T.C

*Recd*  
 31/12/93

.....

SSB, Shillong Division (Shillong)

Assistant Director (O.L)

आधिकारी विधिविभाग

O/I/O the Commissioner of Income Tax

शिल्लंग/शिल्लंग

To,

The Divisional Organiser  
SSB: Shillong Division  
Shillong 793001

Through Proper Channel  
Sub:- explanation

Sir,

Kindly refer to your memo. No. 8810-11 dated 7.8.96 and 9170-71 dated 19.8.96 regarding submission of petition to the Hon'ble Director and Hon'ble Principal Director SSB.

Sir, in this regard my petitions dated 10.03.95, 28.11.95, 6.12.95, 12.12.95 regarding regularisation of transfer and various petitions dated 22.03.96, 17.04.96, 18.04.96, 25.4.96, 9.5.96, 30.5.96, 17.6.96 regarding promotion may kindly be referred to.

In accordance with the order no. 14/SSB/A2/87(45)/691-96 dated 26.6.96 regarding regularisation of transfer from retrospective effect it seems that my earlier petitions were not considered. Therefore I have requested the quick insight in my case to expedite the un-duly delayed, since March 1995, justice.

Only to get the expeditious justice, un-duly delayed I have submitted the applications for hearing in person to the Hon'ble Principal Director to explain my points and un-justice being done to me and seeking for an early justice for lawful joining at SSB Directorate and early convening of D.P.C. delayed since Feb. 1996.

Since petitions are being ignored and the decision, seemingly, being avoided and unduly delayed over my petitions. I am forced to approach the authorities as per the submission of petition rules.

Therefore it is requested to your goodself that it is in order with the submission to petition rules and is not a violation of the conduct rules. I have obeyed all the instructions but due to un-due delay in justice and ignorance of my applications has forced me to submit the applications.

It may also not be out of place to mention that some of the Officers of the rank of A.O. and even higher officers e.g. D.I.G. and J.D./ D.O.s of SSB have also forwarded the advance copies to the higher authorities and irrespective of the instance the advance copies of applications were entertained.

Further, I want to explain my domestic/private problems. That are:-

1. My father aged around 70 years is a patient of asthma since 15-20 years. As the old age advances he is facing trouble in coping up with the sickness. He needs constant physical and clinical care.

Sir, my mother aged around 70 years has received a strong electric shock. She is also very weak and needs full time care.

*C.T.C  
Recd*  
3/1/2018 Sir, My wife is too weak to cope-up these domestic affairs full of the peculiar problems and hence often remains sick due to severe migrane feats. She also requires constant tension free atmosphere supported with the male Assistant Director (O.I) family member.

*आपके लालूर शामिल*

0/0 the Commissioner of Income Tax Sir, myself is also under heavy pressure from the office administration by ~~State/~~Shillong orders passed from time to time and not communicating any final decision on my regular requests. The situation has put me in a state of quandry hence I often remain sick. Now also I am not feeling well.

At such a juncture I am advised to transfer to a department less than 3 years that seems to be un-justified and needed to be amended/re-considered immediately.

My domestic/private problems and self sickness I could not proceed to Shillong. I have expressed this in my earlier request. Un-justice has pushed me at the verge of starvation for not getting my salary since May '96 due to not considering my requests.

Sir, I now requests your goodself to kindly approach the administrative authorities at SSB Directorate to get the order dated 26.6.96, by considering my earlier request referred above, amended and allow me to join my duties at SSB Directorate to complete my tenure, at the earliest.

And if it is deemed proper to give substitute at Shillong Division, there are many D.F.Os posted at SSB Directorate who have completed their normal tenure at SSB Directorate namely:-

1. Sh. D.N.Saini	since 1991
2. Sh. Shyam Lal	Since 1991
3. Sh. K.Purushotham	Since 1992
4. Sh. Ram Jattan	Since 1992

and all other D.F.O.'s posted at SSB Directorate barring One or Two, have completed their normal tenure at SSB Directorate.

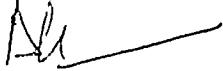
Therefore, it is requested to your goodself to approach the competent authority to kindly amend the seemingly discriminatory order and allow me to join my lawful duties at SSB Directorate to complete my normal tenure. This lawful act of kindness will help me in managing my collapsing domestic/private affairs and to re-affirm confidence and faith in the justice of the administrative authorities.

If possible an early hearing from the competent authority may kindly be arranged at an early date to explain my grievances in person.

This act of kindness will be highly obliged.

Your's faithfully

Dated 29-08-96

  
(SUKESH KUMAR)

D.F.O. (CC)

On leave, 112, Sector-1 R.K.Puram

Copy to D.I.G.(EA) SSB Directorate.

C.T.C.

Deora  
31.12.96

Assistant Director (O.L)

आपकर आयुक्त कायदिय

O/O the Commissioner of Income Tax  
शिल्लोंग/Shillong

प.प.प्र० ३५०० नं० १०८५००

FEB AD A279

NAME: THE C. ORGANISER

ADD: SSB

CITY: SHILLONG

AMT: Rs. 0 / F-STAMP Rs. 0

AMT: Rs. 0 / Date: 22M / 05/09/96 14:00

भारतीय डाक



On  
my  
ax

EXTRACT

-17-

Annex A/1

No. E.I/10-D-131/SD/93-96/ 14013  
Directorate General of Security,  
O/O the Divisional Organiser,  
SSB, Shillong Division, Shillong.

Dated the, :- 5/12/96

A-6

Memorandum

Subject :-

Reg. consideration of his grievances and transfer from Shillong Division to SSB Dte.

Shri Sukesh Kumar, DFO(CC) may refer to his representation sated 29-8-96 on the subject cited above.

Representation of Shri Kumar, DFO(CC) has been carefully examined by the SSB Dte. and advised to complete his tenure in Shillong Divn. He was given an opportunity of temporary attachment which does not ipso facto becomes a case for regular transfer-vide SSB Dte. Memo No.14/SSB/A2/87-(45) 3009 dtd. 4-11-96.

To,

Area Organiser (Admn),  
Shillong Division, Shillong.

Shri Sukesh Kumar, DFO(CC),

Leave Address:

Sector - 1, Utr. No. 112,  
R.K. Puram, New Delhi-66.

C.T.C. (Extract)

\*\*\*\*\*

Deorai

महायोद्धे (भूमिका - ०४०)

Assistant Director (O.L)

शायकर दायुस्त लायोग्यम्

O/O the Commissioner of Income Tax  
शत्रांग/ Shillone

To

The Director SSB  
East Block V  
R.K.Puram  
New Delhi 110 066

Through Proper Channel

Sub:-Completion of tenure and hence transfer to Delhi.

Sir,

Kindly refer to Your letter No. 14/SSB/A2/0745 dated 4.11.96 regarding transfer to SSB Directorate New Delhi.

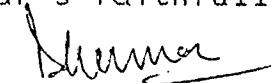
It is requested that I have completed my tenure in N.E. Region therefore it is requested that I may kindly be transferred to my only choice place of posting i.e. SSB Directorate, New Delhi.

Earliest orders of transfer will help me to manage my domestic affairs, study of school going children, help to oldaged parents.

Thanking You

Your's faithfully

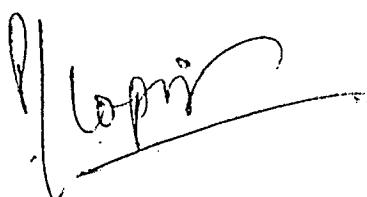
Dated 9/11/98



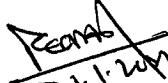
(SUKESH KUMAR)

D.F.O. (CC)

SSB:Shillong Division.



C.T.C



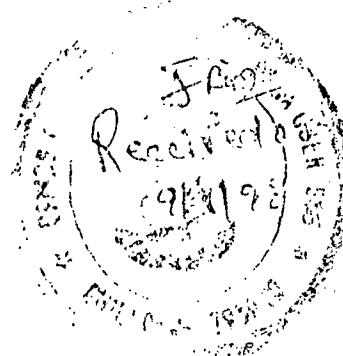
सहायक निदेशक (या०मा०)

Assistant Director (O.L.)

आयकर आयुक्त कार्यालय

O/O the Commissioner of Income Tax

शिलांग/ Shillong



To

Annex A/8

The Director SSB  
SSB:Directorate  
East Block V  
R.K.Puram  
New Delhi

THROUGH PROPER CHANNEL

Sub:-Request for transfer to SSB Directorate.

Sir,

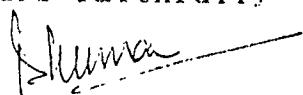
Kindly refer to your office memorandum No. 14/SSB/A2/87(45) dated 4.11.96 and my application dated 9/11/98.

No reply of the application has so far been received. It is once again requested to your goodself that as directed by the instructions contained in the SSB Directorate Memorandum referred herein I have completed much more than my tenure in the Northeast w.e.f. 31.5.93 and hence eligible for transfer to my choice place i.e. SSB Directorate NEW DELHI.

It is requested to your goodself that I may kindly be transferred to my choice place of posting i.e. SSB Directorate at an early date.

Yours faithfully

Dated:-15/12/98

  
(SUKESH KUMAR)  
D.F.O.(CC)  
SSB:Shillong Division.

Submitted in duplicate

S2

16/12/98

C.T.C

~~Personal~~

महाप्रश्न निदेशक, स०मा०

Assistant Director (O.L)

भाष्यकर आयुक्त भाष्यकर

O/O the Commissioner of Income Tax,  
शिलांग/Shillong

No. GE-II/SD(C)/97-99/15430-31  
Directorate General of Security,  
Office of the Divisional Organiser, SSB  
Shillong Division, Shillong-793001

Dated : 24.12.99

Memorandum

An application submitted by Sh. Sukesh Kumar, DFO(CC) addressed to Director, SSB for his transfer from Div. Hqrs Shillong to SSB Directorate is sent herewith for favour of necessary action please.

Divisional Organiser, Shillong Division duly recommended his case as he continues to be posted in this Division since 31-5-1993.

Encl : As stated

Area Organiser (A)  
Shillong Division

To :

The Jt.Dy.Director (EA)  
SSB Directorate,  
Block-V(east) R.K. Puram,  
New Delhi- 110066

Copy to :  Sh. Sukesh Kumar, DFO(CC) Div. Hqrs.  
Shillong for information.

C. T. C.

~~Conc~~  
31.12.99  
महानगर पालिका, शिल्लंग  
Assistant Director (O.L)  
आयकर चालकालय  
0/0 the Commissioner of Income Tax  
शिल्लंग/Shillong

*Abul*  
24/12/99  
Area Organiser (A)  
Shillong Division

Annex A/10

No. VII/2-9/SD/TRG/99-2000/171-73  
 Directorate General of Security  
 Office of the Divisional Organiser, SSB  
 Shillong Division :: Shillong  
 A P Secretariat Building  
 Shillong - 793001

Dtd 06/01/2K

Memorandum

Refer to your Representation dated 05/01/2K addressed to SSB Directorate regarding exemption for attending 2nd Condensed CO/PC course commencing from 10/01/2K to 07/04/2K. Hon'ble Director, SSB, after careful consideration of the representation rejected the same and directed to comply with the order to attend the course failing which appropriate Departmental Action will be taken against him.

As such, the detailment order served vide our Memo No. VII/2-9/SD/TRG/99-2000/104-09 dated 04/01/2K for attending 2nd condensed CO/PC course commencing from 10/1/2000 to 7/4/2000 will stand. You are hereby directed to hand over charge of Cipher Branch to Shri B P S Khatri, FO(T) immediately and move for TC Saloni Bari on 8/1/2000 for attending the said course without fail.

*W. P. Khan*  
*6/1/2000*  
 Area Organiser(Hqr)  
 Shillong Divn : Shillong

To

Shri Sukesh Kumar, DFO(CC)  
Div Hqr Shillong

Copy to :-

1. The Dy. Inspector General (Trg) SSB Dte New Delhi for information with reference to his Fax Message No. 1153 dtd 6/1/2000.
2. The DIG, SSB Shillong for information.

*Area Organiser(Hqr)*  
*Shillong Divn : Shillong*

*C.T.C.*  
*Farmer*  
*31.1.2000*

*महायकर भाष्यकर कायदिता*  
*Assistant Director (O.L.)*

*लायकर भाष्यकर कायदिता*

*O/O the Commissioner of Income Tax*  
*Shillong*

## Clinical Research Unit

For HOMOEOPATHY (T)

26 Temple Road, Shillong-793001

MR. S. K. Tyagi

7/1/2000

B.P. 344s 'M  
180/110 mmC. of 14g  
Hyper tension

Stranguineous

Hematuria

Pain & inflammation  
in lower abdomen

by walking, standing

by lying

① Aurum Mer 200 | 30

5 Pills TDS  
0 0 0

② Coccus Ind 30 | 30

5 Pills 2 hourly

C.T.C.

~~Assistants Doctor~~

लायनर प्राप्ति लायनर

0/0 the Commissioner of Income Tax  
ShillongParmanu

Annex A/11 (contd.)

Adv.

① Avoid to carry heavy weight

② Rest for 2 days

mgm

7/1/2000

10/1/2000

Improvement  
Pain & inflammation  
Balance

① Aurum Mur 200

5 pills TDS

② Coccus Ind 30

5 pills TDS

Adv.

① To avoid heavy work & travelling  
for 10 days

mgm

C.T.C

~~Recd~~

31.1.2000

Assistant Director (O.L)

कायकर अधिकारी कार्यालय

010 the Commissioner of Income  
शासन शिल्प

No. E.I/10-D-131/SD/98/42628  
 Directorate General of Security  
 Office of the Divisional Organiser,  
 SSB. Shillong Division: Shillong.

Dated the 11th January, 2000

To

The Chief Medical and Health Officer,  
 East Khasi Hills District  
 Shillong.

Sir,

Shri Sukesh Kumar, DFO(CC), an employee of this office has been detailed for Course near Tezpur and accordingly he was relieved on 7-1-2000 but he had submitted a Medical prescription dated 7-1-2000 (from Clinical Research Institute Homeopathy(T)) stating that he is not fit for attending the said course. Further he did not submit any Medical certificate as per proper form which creates confusion and 2nd medical thought is required.

2. You are therefore, requested to kindly examine him in detail and send your report through Dr. L.R.M. Singh of this office who will produce this letter to you alongwith the incumbent.

Area Organiser(Admn)  
 SSB. Shillong Divn. Shillong.

Copy to:

1. Dr. L.R.M. Singh, Medical Officer, Divl Hqr. SSB. Shillong. He is requested to escort Shri Sukesh Kumar, DFO(CC) and get his medical examination done by the District Health and Medical Officer, Shillong.
2. The Area Organiser(Hqrs), Divl Hqr. Shillong for information.
3. Shri Sukesh Kumar, DFO(CC). He is directed to go to Civil Hospital for further medical check up alongwith Dr. L.R.M. Singh on 11-1-2000.

C.T.C

~~Dear~~  
 31/1/2000

सहाय्य निदेशक (प्रमोटर)

Assistant Director (O.I.)

व्यापार प्राप्ति कार्यालय

O/I the Commissioner of Income Tax

शिल्लंग/ Shillong

*Pls. sign*  
 11/1/2000  
 Area Organiser(Admn)  
 SSB. Shillong Divn. Shillong.

No. E.I/10-D-131/SD/98/ 243  
 Directorate General of Security,  
 Office of the Divisional Organiser,  
 SS3, Shillong Division, Shillong.

Dated the 21.1.2002

Memorandum

Shri Sukesh Kumar, DFO(CC) may please refer to his application dated 20-1-2000 requesting for acceptance of his joining dated 10-1-2000.

In this connection, it is stated that he has never been denied to join his duties but he has been asked to submit a proper medical certificate from the competent medical authority without which his joining can not be accepted.

C.T.C

Parad  
 31.1.2002

66/Gen/  
 24/1/2002

Area Organiser (Admn)  
 Shillong Division, Shillong.

सहाय्य निदेश ५.० मीट  
 To

Assistant Director (O.I)

Shri Sukesh Kumar, DFO(CC)  
 आयकर वायुवान विभाग  
 Div. Hon. Shillong.

O.I the Commissioner of Income Tax  
 शिल्लंग

To,  
The Divisional Organiser  
SSB: Shillong Division  
Shillong - 793 001  
Sub: Reconsideration of memorandum No. 570 dt 13/1/2K

Sir,

Kindly refer to your memo No. E1/10-D-131/SD/98/570 dated 13.1.2000 regarding my joining and medical fitness certificate. In this regard following is submitted for necessary consideration; and action please :-

1. I have joined my duties as usual as no absence from duty on any working day has been advised. On 7.1.2000 have attended my duties for last half as far the first half. I have gone to Guwahati and similarly I have reported for duties on 10.1.2K after two days weekly rest. I have produced medical prescription as I was under order of movement and I have similarly requested that I could not do so on account of advice of Doctor for T.C. Salomibari. Further I have not been advised any absence from duty and hence leave therefore I have reported for duty as on 10.1.2K and continuing till date.

2. I have not produced medical fitness certificate for joining of my duties but to vindicate my inability to move ;to T.C. Salomibari. I was not on medical leave ;so ;that before joining of duties a fitness certificate is required. I have produced fitness to vindicate the advice of Central Government Doctor an AMA for avoiding long journey and heavy physical work on the basis of which I have requested exemption attending the course. The fitness is not required for joining of duties as continuity as no leave on medical certificate is requested/sanctioned.

3. The fitness certificate is also not a conditional one. the portion added by hand is only an advice for future and at present there is no such condition. your office memo dated 11.1.2000 regarding 2nd thought for medical is a continuity of the same. Therefore, the medical fitness certificate cannot be termed/is not a conditional one.

Now at last it is therefore, requested that since there is no gap in attending duties/office and not leave is requested therefore the medical fitness certificate cannot be a pre-condition for joining of duties.

The prescription slip and the medical certificate with extraremarks/ advice was produced only to request for exemption from the course on medical ground that I am not fit to undergo the course otherwise fit for official duties.

Therefore, it is requested that I may kindly be allowed to sign the attendance register for all the days together and to come as and when I was/am on duty in continuity as I am continuously reporting for duties and attending office. Reply of request of exemption may kindly be conveyed at an early date please.

I will be grateful for this act of kindness.

Yours faithfully,

Dated 14/1/2000

*Sd/-*

(SUKESH KUMAR)

*Seal*  
31.1.2000

नियंत्रित दस्तावेज़ (ए००८०)

Assistant Director (O.I)

साधारण भाष्यक बायोमिक्स

O/I of the Commissioner of Income Tax

शिलांग/शिलांग

Clinical Research Unit for Homoeopathy (T)  
Temple Road (Barik)  
Shillong 793 001

No. 5/9.9-2407/C.R.U(T)/Shillong/221

Dated 20.1.2000

To

Area Organiser(Adm)  
SSB:Shillong Division  
A.P.Secretariat Building  
Shillong 793 001.

Dear Sir.

Please take a reference of your courteous letter No. E.1/10-D/131/SD/98/607-09 dtd. 14.1.2K regarding fitness certificate issued to Sh. Sukesh Kumar DFO(CC). First of all it is not understood how the CCS(CCA) rules are related with this matter. Please make a correction and note it for future that CCS(CCA) Rules are in no way related to Medical fitness certificates.

I take this opportunity to make a mention to your communication and feel that the reference made may be from CCS(Leave) Rules and these are in no way related/applicable to the matter as no medical leave is recommended on any working day.

I would also like to take an opportunity to again make a correction once more to the main remarks quoted as Note No. 2 related to fitness since there exists no such note related to fitness certificate. This Note No. as quoted seems to be copied erroneously from the Notes given below the Form 3 and 4 related to Sickness and not with fitness as mentioned ibid.

Now as far fitness is concerned to a patient, it is well judged by the ailment followed by progress of recovery and response to medication/treatment. This can in no manner be restricted to Form 5 in any way. But in that event also the certificates furnished is in conformity with Form 5. Moreover a Doctor has first of all to see the health condition of patient and interest of Government of India as well. A Doctor cannot be dictated by any vested interested authority to fulfill their desires contrary to the principles of medical practice/profession. Therefore keeping all these under consideration I have advised in the interest of health condition of Patient in conjunction with interests of Government of India.

The patient Sh. Sukesh Kumar was very much fit to resume his official duties at his Shillong Office on 10.1.2000 and further advice/precaution was added for further recurrence of illness which is an endorsement of my advice mentioned on the prescription slip. I have taken Shillong and the office being on other floors than the Ground floor under consideration and issued the fitness certificate to him. He was fully fit on 10.1.2000 to resume his official duties in Shillong.

C.T.C.

  
2000  
20.1.2000

Assistant Director (O.L.)

आमंत्रक वायुस्त कामिनी

O/I the Commissioner of Income Tax

शिल्लंग/Shillong

There is no condition in it. It is an additional advice for 10 days to the patient as well as to the office for recuperation of his health and to avoid further recurrence of sickness which was absolutely necessary. The advice mentioned is in accordance with the principle of medical practice/profession and can not be challenged in such a way.

You are very much at liberty to challenge it in front of any medical authorities. Further let me know your authority to reject the fitness certificate issued by me, an A.M.A. under CS(MA) Rules 1944, engaged in research work since last 12 Years so that proper constitutional measures could be initiated under relevant medical rules as well for cost of defamation for unauthorisedly rejecting the fitness certificate issued under proper authority.

It is for your kind information that a medical fitness certificate issued by me, an A.M.A. engaged in research work for past 12 years, can in no way be rejected without any medical reasons. The certificate issued is in order and is in conformity to principle of medical practice/profession and hence need no interference and explanation.

Yours sincerely  
I remain  
Yours sincerely

M.D. Arya  
(Dr. M.D. Arya)  
Assistant Research Officer (H)  
Clinical Research Unit (T)  
Shillong 793 001.

C.T.C

Deemed  
31.1.2000

सहायक निदेशक, (एसएस०)  
Assistant Director (O.L)  
कार्यालय भाष्यकर कार्यालय  
O/L the Commissioner of Income Tax  
जगन्नाथ शिल्लंग

Copy to Sh. Suresh Kumar DFO(CC) with necessary correspondances.

To,  
The Divisional Organiser  
SSB: Shillong Division  
Shillong - 793 001

Sub: Intimation regarding sending a telegram to Delhi.

Sir,

Kindly refer to my various communication regarding inability to move to T.C. Salenibari and reporting for duties. Since no specific order has so far been received by me till time therefore in a state of dilemma I have flashed a telegram containing following text to the higher authority at Delhi :-

Text

SELF CONTINUOUSLY REPORTING OFFICE FOR DUTY WITH OUT FAIL BUT BEING DENIED TO ATTEND DUTIES AND ATTENDANCE REGISTER SIGN UNAUTHORISIDLY SINCE JAN 10 ROST PERMIT JOINING AT DTE OR OTHERWISE

SUKESH KUMAR

It is hereby submitted for kind information please.

Yours faithfully,



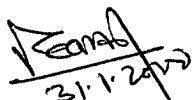
(SUKESH KUMAR)

DFO (CC)

SSB: Shillong Division

Dated : 18/1/2000

C.T.C

  
31.1.2000

Assistant Director (O.L)

Assistant Director (O.L)

O/o the Commissioner of Income Tax  
Tribunal

To,  
 The Divisional Organiser  
 SSB: Shillong Division  
 Shillong - 793 001

Sub: Permission/intimation for movement to SSB Directorate (Higher Headquarters)

Sir,  
 Kindly refer to my application regarding intimating the copy/text of the telegram sent to Higher Authorities at Delhi with permission to join at SSB Directorate.

No reply has been received neither any instruction is received by me regarding joining of regular work

It is therefore requested to your goodself to kindly permit me to move to SSB Directorate the higher headquarters, either to join my duties or for further necessary instructions in this regard as I have no instruction at my hand now.

I am planning/will move on 21.1.2000 to Delhi by train from Guwahati and by road from shillong to Guwahati.

A reply before my departure is requested.

Yours faithfully,



(SUKESH KUMAR)  
 DFO (OC)  
 SSB: Shillong Division  
 A.P. Secretariat Building

Dated 20.1.2000

  
 31/1/2000  
 सहायक डिप्टी संस्थापक  
 Assistant Director (O.L.)  
 शायकर अधिकारी कार्यालय  
 O/L of the Commissioner of Income Tax  
 Shillong

No. E.I/10-D-131/SD/98/ 848  
Government of India  
Directorate General of Security  
Office of the Divisional Organiser  
SSB, Shillong Division,  
A.P. Secretariat Building,  
PO : Shillong - 793 001,  
Meghalaya.

Dated, the 21/1/2000.

Memorandum

Shri Sukesh Kumar, DFO(CC) may please refer to his application dated 20.1.2000 requesting for permission/intimation for movement to SSB Dte, New Delhi.

In this connection, it is stated that he has already sent a Telegram to the higher ups by breaking the normal channel which is found to be indisciplined act on the part of Govt. employee and he is asked not to move SSB Dte till the receipt of reply on his Telegram from the higher Hqrs. If he still moves at his own, he will have to face departmental action under the relevant rules.

Albuk  
21/1/2000

Area Organiser(Admn)  
SSB Shillong Divn.  
Shillong.

To

Shri Sukesh Kumar, DFO(CC),  
Div. HQ SSB Shillong.

C.T.C.

Recd  
31/1/2000

Income Tax Officer  
Assistant Director (O.I.)  
आयकर अधिकारी कार्यालय  
O.I.O the Commissioner of Income Tax  
शत्रुघ्नी/Shillong

No. E.I/10-D-131/SD/98/ 872  
Directorate General of Security  
Office of the Divisional Organiser  
SSB, Shillong Division: Shillong.

Dated the 21/1/January, 2000.

Memorandum

Shri Sukesh Kumar, DFO(CC) may please refer to his application dated 17-1-2000 on which he has intimated that he could not applied C.L. in advance since it was not sure that by which time he will be back to duty.

2. In this connection it is stated that he should have applied for leave before he left the Hqr. If needed, leave could be extended or curtailed. He proceed to attend the Hon'ble CAT without having got his leave sanctioned. He submitted his application for 1/2 day C.L. on 17-1-2000 to get his unauthorised absence on 7-1-2000 regularised after a lapse of 10 days. Before leave as applied is sanctioned he is asked to explain as to why he should not be treated as unauthorised absence.

1/1/2000

Area Organiser(Admn)  
SSB, Shillong Divn. Shillong.

To

✓ Shri Sukesh Kumar,  
DFO(CC),  
Divl Hqr.SSB.  
Shillong.

C. TC

Recon  
31/1/2000

(प्राप्ति की गई है)

Assistant Director (O.A.)

आयपर एयुपर लायीवर

OIO the Commissioner of Income Tax,  
Shillong

Directorate General of Security  
Office of the Divisional Organiser  
SSB, Shillong Division, Shillong

Annex A/19 Concluded

'B'

Dated the, 24.1.2k

MEMORANDUM

Shri Sukech Kumar, DFO(CC) may please refer to his application dated 17.1.2000 on which he has intimated that he could not applied C.L. in advance since it was not sure that by which time he will back to duty.

In this connection it is stated that he should have applied for leave before he left the Hqrs. He proceed to attend the Hon'ble CAT without having got his leave sanctioned. He submitted his application for 1/2 day C.L. on 17.1.2000 to get his unauthorised absence on 7.1.2000 regularised after a lapse of 10 days. Before Casual leave as applied is sanctioned he is asked to explain as to why he should not be treated as wilful absence.

C.T.C

Final

31/1/2k

Assistant Director (C.L.)

मासिक अधिकारी (सिलेक्ट)

0/0 the Commissioner To

Shri Sukech Kumar, DFO(CC)  
Div. Hqrs. Shillong.

Area Organiser (ADMN)  
SHILLONG DIVISION, SHILLONG

Final

24/1/2k

To,  
The Divisional Organiser  
SSB: Shillong Division  
Shillong - 793 001

Sub:- Intimation of address for correspondance.

Sir,

Kindly refer to your office memorandums regarding my joining and my reporting for duty etc.

I have already produced medical fitness certificate from an A.M.A. and the A.M.A. has further clarified about the fitness in his letter dated 20.1.2000.

But inspite of proper fitness certificate my joining is not being acknowledged.

Now it is therefore most earnestly requested that when ever my joining is acknowledged then I may kindly be intimated at my following addresses. In Shillong there is no fixed address as I am living in a rented house subject to change.

1) 112, Sector-1 R.K.Puram  
New Delhi 110 022

Yours faithfully

*Sukesh Kumar*

2) Vill-Mundet P.O. Manglaur  
Distt:Haridwar 247 666.

(Sukesh Kumar)

D.F.O. (CC) 25.1.2000

SSB: Shillong Division

Copy for information and r/a to Director SSB New Delhi by Registered Post.

C.T.C.  
~~Deom~~  
31.12.2000  
Assistant Director (O.L)  
भारत सरकार  
O/O the Commissioner of Income Tax  
Shillong

To,  
The Divisional Organiser  
SSB: Shillong Division  
Shillong - 793 001

Sub:- Joining.

Sir,

Kindly refer to your office memorandum dated 21.1.2000 regarding fitness certificates. The fitness certificate is from a Competent Medical Authority an A.M.A. and working in Government of India establishment declared A.M.A. for state and Central Government employees and their families.

The certificate is complete in itself and further the A.M.A. has also clarified the matter vide his letter dated 20.1.2000.

Therefore, it needs no other fitness certificates but then also the S.M.O. Div. Hqrs. should have been asked to check me up for fitness when I am reporting daily in the office.

Now, also it is requested that S.M.O. Div. Hqrs. may be directed to give the required fitness certificate.

Now, it is requested that my joining may please be acknowledged.

Yours faithfully,

*sd*

(SUKESH KUMAR)

DFO (OC)

SSB: Shillong Division

Dated : 24/1/2k

*CTC*  
*Dear*  
*31.1.2000*  
*(दिवाली विदेशी दिनांक)*  
*Assistant Director (O.L)*  
*आदर्श वायुमाल वायव्य*  
*OIO the Commissioner of Income Tax*  
*Shillong*

To,  
The Divisional Organiser  
SSB: Shillong Division.  
Shillong - 793 001

Sub: Request for acceptance of joining dated 10.1.2000

Sir,

Kindly refer to my application submitted on 10, 11 and 14th January regarding joining/reporting for duties and office memorandums dated 11th Jan, 13th Jan 2000 and 14th January addressed to Dr. M.D. Arya.

It is requested that pursuant to receipt of CRU(T) Shillong letter dated 20.1.2000 no 5/99-2000/CRU(T)/Shillong/221 the Doctor has re-affirmed his stand.

It is, therefore requested that my reporting for duty daily w.e.f 10.1.2000 till date may kindly be acknowledged and I may kindly be allowed to attend my duties as usual.

*C.T.C.*  
~~Assistant Director (O.L)~~

~~010 the Commissioner of Income Tax  
Nagaland/ Shillong~~

Dated 20.1.2000

Yours faithfully,

*Sel*

(SUKESH KUMAR)  
DFO (OC)  
SSB: Shillong Division  
A.P. Secretariat Building

To,  
The Divisional Organiser  
SSB: Shillong Division  
Shillong - 793 001

Sub: Reporting for duty

Sir,

In continuation to my application submitted today, it is requested to your honor that I have reported for duties today as request in my application.

As per advice of Doctor I can handle light duties as avoiding heavy work and traveling is advised. In pursuant to advice I have reported for this similar type of duties as file work.

Yours faithfully,

*Sel*

(SUKESH KUMAR)  
DFO (OC)  
SSB: Shillong Division

Dated : 10/1/2K

*C.T.C.*

*3/1/2000*

~~Assistant Director (O.L)~~

~~010 the Commissioner of Income Tax  
Nagaland/ Shillong~~

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2. It has now been decided to grant a sum of Rs. 100 per month (Rupees one hundred only) as machine allowance to the staff who are brought on duty to actually work on the multipurpose counter machines.

3. These orders take effect from 1st January, 1994.

[ G.I., Dept. of Posts, Lr. No. 43-3/93-PMR (Pt. II), dated the 17th January, 1994. ]

The machine allowance of Rs. 100 per month was granted to the Postal Officials who are actually employed on multipurpose counter machines. As such this allowance is not applicable for any other activity. This allowance is payable only to the staff actually employed on the multipurpose counter machines.

[ G.I., Dept. of Posts, Lr. No. 43-3/97-Tech., dated the 21st October, 1997. ]

Annex A/2)

## APPENDIX - 9

## INCENTIVES FOR SERVING IN REMOTE AREAS

[ G.I., M.F., O.M. No. 20014/3/83-E. IV, dated the 14th December, 1983, read with O.M. No. 20014/3/83-E. IV, dated the 30th March, 1984, 27th July, 1984, G.I., M.F., U.O. No. 3943-E. IV/84, dated the 17th October, 1984, O.M. No. F. 20014/3/83-E. IV, dated the 31st January, 1985, 25th September, 1985, U.O. No. 824-E. IV/86, dated the 1st April, 1986, O.M. No. 20014/3/83-E. IV, dated the 29th October, 1986, O.M. No. 20014/3/83-E. IV/E. II (B), dated the 11th May, 1987, 28th July, 1987, 15th July, 1988 and O.M. No. F. 20014/16/86-E. IV/E. II (B), dated the 1st December, 1988 and O.M. No. 11 (2)/97-E. II (B), dated the 22nd July, 1998. ]

## I

Allowances and facilities admissible to various categories of civilian Central Government employees serving in the North-Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram, Andaman and Nicobar Islands and Lakshadweep Islands. These orders also apply *mutatis mutandis* to officers posted to N-E Council, when they are stationed in the N-E Region and to the civilian Central Government employees including officers of All India Services posted to Sikkim.

## (i) Tenure of posting/deputation:

There will be a fixed tenure of posting 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc., in excess of 15 days per year will be excluded in counting the tenure period of 3 years. Officers, on completion of the fixed tenure of service mentioned above may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North-Eastern Region, will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

## (ii) Weightage for Central deputation/training abroad and special mention in Confidential Reports:

Satisfactory performance of duties for the prescribed tenure in the North-East shall be given due recognition in the case of eligible officers in the matter of—

- promotion in cadre posts;
- deputation to Central tenure posts; and
- courses of training abroad.

C.T.C  
 Deorai  
 31.1.2002  
 (प्रभाली रुपयां सौ रुपयां)  
 Assistant Director (O.L.)  
 अधिकारी आयुक्त एसीएस  
 O/O the Commissioner of Income Tax  
 राजस्थान/शिल्पी

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